GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION **NO. 2587#** TO BE ANSWERED **ON: 12.08.2025**

Forcible use of nano in Gujarat

2587#: SHRI SHAKTISINH GOHIL:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether Government is aware of the fact that farmers have the right to buy fertilizer of their choice but in Gujarat, they are forcibly given nano urea even if they do not want it;

(b) whether Government is aware of the fact that the farmers do not get the fertilizer of their choice in case they do not buy nano urea;

(c) whether it is justified to forcibly give nano urea to the farmers; and

(d) by when this arbitrariness on the farmers will stop?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(**SMT. ANUPRIYA PATEL**)

(a) to (d) Tagging/linking of other products with fertilizers is not encouraged by Department of Fertilizers. Fertilizer companies have been advised by the Department of Fertilizers not to tag other products with subsidized fertilizers. State Governments, including Gujarat, are regularly advised to take strict action under the Fertilizer Control Order (FCO) – 1985 to prevent tagging. Any complain received at Department of Fertilizers is forwarded to State Governments for necessary action. However, State Government of Gujarat has informed that Nano Urea is an innovative alternate of Urea and it is given to farmers after explaining its benefits, if they want and is not forcibly given to them. Further, State Government has issued a circular that prohibits the dealers from tagging other products with fertilizers while selling them to farmers, and if any such cases are observed, State Government takes necessary action as per extant guidelines of FCO.

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